CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNOW.

CCP No. 18 of 2009
In
Original Application No. 254 of 2003

This the 01st day of August, 2012.

Hon'ble Mr. S.P. Singh, Member-A Hon'ble Mr. Navneet Kumar, Member-J

- 1. Hari Ram, S/o Sri Kanchan Yadav.
- 2. Dharam Raj, S/o Sri Chattaram,
- 3. Ashok Kumar Singh, S/o Sri Prathvi Pal Singh.
- 4. Ashraf Ali, S/o Sri Abdul.
- 5. Tilak Ram, S/o Sri Shobha Ram.
- 6. Jagdamma Prasad, S/o Sri Choudhary.
- 7. Ali Ahmad, S/o Sri Wali Ahmad.
- 8. Ram Kishun, S/o Sri Benchu.
- 9. Rajendra Singh, S/o Sri Sant Bux Singh.
- 10. Babban, S/o Sri Babulal.
- 11. Mohd. Shafiq, S/o Abdul.
- 12. Akbar Ali, S/o Sri Holi.
- 13. Agnu Singh, S/o Sri Fauzabad Singh.

.....Applicants

By Advocate: Sri Praveen Kumar

Versus.

1. Sri K.B.L. Mittal, General Manager, North Eastern Railway, Gorakhpur.

.....Respondent.

By Advocate :Sri B.B. Tripathi for Sri Arvind Kumar.

ORDER (Oral)

By S.P. Singh, Member-A

This Contempt petition has been filed by the applicants for alleged non-compliance of judgment and order dated 13.3.2008. The operative portion of the order reads as thus:

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"So this O.A. is finally disposed of with a direction to the respondents to consider the cases of the applicants for reabsorption as per their seniority as shown in the live casual labour registers on availability of vacancy in Group 'D'. No costs.

- 2. Learned counsel for the respondent submits that the compliance of the order of this Tribunal has been made. He drew our attention towards para 5 & 6 of Compliance Report wherein it has been mentioned that in compliance of the order of Apex Court in the case of Indra Pal Yadav, the circulars have been issued by the Railway Board from time to time and Live Casual Labour Registers were prepared. It was also mentioned therein that in order to update the live casual labour register, notification was published on 27.10.1999 in local newspapers calling application from Ex-Casual labour for furnishing the required information and those Ex-Casual Labours applied in response to the said notification, their names were entered in updated live casual labour register. After receipt of the judgment of this Tribunal dated 14.3.2008 passed in O.A. no. 254 of 2003, the cases of all the applicants were further examined as per existing rules and after verification of number of working days put in by Ex-casual labour/ applicants, their names have been shown in Live Casual Labour Register prepared in the light of Hon'ble Supreme Court decision as mentioned above. Thus, all applicants have been considered as per existing rules.
- 3. Supplementary Counter Reply was also filed by the respondents and in para 4 thereof it has been mentioned that all the applicants were called for screening for re-engagement/absorption against Group 'D' post, but their names did not figure in the approved

select list dated 25.3.2010. The learned counsel for the respondents further submitted that all the applicants were duly intimated the result of screening vide registered letter dated 5.4.2010. However, Learned counsel for the applicant submits that the result of the screening test has not been communicated to all the applicants separately. However, a copy of letter dated 5.4.2010 has been annexed alongwith Supplementary Counter Reply, which has been served upon the applicants.

- 4. We have heard the learned counsel for the parties and also perused the material available on record.
- 5. From the aforesaid, we find that the substantial compliance of the order of this Tribunal has been made and nothing remains to be complied with in this regard. The Contempt petition is, therefore, dismissed. Notice issued to the respondent is hereby discharged.

(Navneet Kumar)

Member(J)

(S.P. Singh) Member (A)

Girish/-